

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.15 of 2012 (SZ) (Suo Motu)

Applicant(s) Respondent(s)
A.M. Joseph, Vs. 1) The Commissioner of Police
Luz Church Road, Mylapore, Chennai Chennai.

2) The Transport Commissioner,
Chennai-5.

3) The Chennai Metropolitan Transport
Corporation, Chennai.

4) Tamil Nadu Pollution Control Board,
Chennai

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Mr.T.Mohan, Amicus Cure

M/s. M.K. Subramanian for R1 & R3

M/s. Abdul Saleem & S. Saravanan for R-2

Smt. H.Yasmeen Ali for R-4

Note of the Registry	Orders of the Tribunal
Item No.3	<p>Date: 9th August, 2017</p> <p>The compliance report filed by the Transport Department is taken up. The Assistant Secretary, Transport Department, Government of Tamil Nadu is present. He has stated that the online pollution monitoring system is in force by entering into an agreement with the NIC and immediately thereafter it is possible for the Transport Department to have a track on the conduct of using the air horns in the private and government vehicles. He also undertakes to take proper steps for the purpose of curtailing the use of air horns by both the public and private operators and file status report about the action taken regarding the same which include the action for suspending license. The Assistant Secretary also undertakes to</p>

inform about the steps taken regarding curtailing of noise beyond the prescribed limit in ambulances.

The learned counsel appearing for the State Pollution Control Board submits that the status report will be filed prescribing the noise level for ambulances.

Post the application on 23.10.2017

....., JM
(Justice Dr. P. Jyothimani)

....., EM
(Shri P.S. Rao)

